

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.139/MP/2022

- Subject : Petition seeking execution of the Order dated 5.11.2018 read with corrigendum dated 3.12.2018 passed by this Commission in Petition No. 159/MP/2017 and initiation of proceedings/action under Section 142, and Section 149 of the Electricity Act, 2003 read with Regulation 111 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against Respondent No. 1 i.e., Brihan Mumbai Electric Supply and Transport Undertaking for the non-compliance of the aforesaid order dated 05.11.2018 read with corrigendum dated 03.12.2018 passed by this Commission in Petition No. 159/MP/2017.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondents : Brihanmumbai Electric Supply and Transport Undertaking (BEST) and Anr.
- Parties Present : Shri Iman Sheikh, Advocate, JITPL
Shri Rishabh Bhardwaj, Advocate, JITPL
Shri Venkatesh, Advocate, TPTCL
Shri Aditya Sharma, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Ms. Nikita Choukse, Advocate, BEST

Record of Proceedings

At the outset, learned counsel appearing on behalf of Respondent No.1, BEST, submitted that there has been a change in the counsel for the Respondent recently and, accordingly, prayed for a short adjournment in the matter. Learned counsel also sought liberty to place on record certain additional documents in the matter.

2. In response, learned counsel for the Petitioner pointed out that the present Petition has been filed seeking the execution of the Commission's order(s) by Respondent No.1 and prayed for an early listing of the matter.

3. Considering the request of the learned counsel for Respondent No. 1, the Commission adjourned the matter. It permitted Respondent No.1 to file its additional documents, if any, within two weeks with a copy to the Petitioner, who may file its response thereon, if any, within a week thereafter.



4. The Petition will be listed for hearing on **15.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**